

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No.716/93

Date of decision: 11TH NOV. 1996

BETWEEN

P.L. Mareddi, I.F.S.

.. Applicant

AND

1. The Chief Secretary,  
Government of Andhra Pradesh,  
Secretariat Building,  
Hyderabad.

2. The Secretary to Government, Energy,  
Forest, Environment, Science &  
Technology Department,  
Government of Andhra Pradesh,  
Secretariat Building,  
Hyderabad.

3. Union Public Service Commission,  
Represented by its Secretary,  
New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. C.V. Mohan Reddy

Counsel for the Respondents: Mr. N.R. Devraj  
*Mr. G.V.N. Murthy*

CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

This OA came up for hearing on 4.11.96. There was no representation for the applicant on that date. Once again it was listed for 5.11.96 when also none was

*[Signature]*

..2

*[Signature]*

OA No. 716/93

Dt. 11.11.1996

present for the applicant. On 6.11.96 Mr. Sastry on behalf of Mr. C.V. Mohan Reddy for the applicant. requested to list this case today. Though it is listed for today for hearing there is no representation for the applicant even today. I also find from the noting sheet that even on 8.9.93 this A.O. was posted for dismissal. This bench took a lenient view and adjourned <sup>The Case</sup> and despite repeated adjournments the learned counsel for applicant <sup>is</sup> ~~was~~ not present, nor the applicant <sup>is</sup> ~~was~~ present ~~for~~ himself for hearing. In view <sup>of</sup> ~~it has been~~ <sup>is</sup> ~~not~~ <sup>of</sup> the above <sup>is</sup> ~~not~~ <sup>of</sup> the applicant is not willing to prosecute his case.

This OA is filed praying for direction to respondents to give notional promotion to him as additional Chief Conservator of forests.

As the applicant is not willing to prosecute this case this OA is dismissed. No costs.

  
(B.S. JAI PARAMESWAR)  
MEMBER (J)

11.11.96

  
(R. RANGARAJAN)  
MEMBER (A)

Dated 11th November, 1996  
Dictated in open court

  
Dy. Registrar (S)

**Copy to:-**

1. The Chief Secretary, Government of A.P. Secretariat Building, Hyd
2. The Secretary to Government, Energy, Forest, Environment, Science & Technology Departnemtn, Govt. of A.P., Secretariat, Hyd.
3. The Secretary, Union Public Service Commission, New Delhi.
4. One copy to Sri. C.V.Mohan Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. I.V.R.K.Murthy, SC for A.P. State, CNT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(28)

27/11/96

OA-716/43

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)  
Hm Mr. B.S. Deshmukh M(D)

DATED:

11/11/96

ORDER/JUDGEMENT  
R.A./C.P./M.A. NO.

O.A. NO. 716/93

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

